

ITEM NO.1501
(For judgment)

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).2584-2585/2026

WEST BENGAL STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED
Appellant(s)

VERSUS

ADHUNIK POWER AND NATURAL RESOURCES LIMITED & ORS. Respondent(s)

[HEARD BY : HON. THE CHIEF JUSTICE, HON. B.V. NAGARATHNA AND HON.
JOYMALYA BAGCHI, JJ.]

IA No. 19771/2026 - EX-PARTE STAY

Date : 27-02-2026 This matter was called on for judgment today.

For Appellant(s) Mr. Amit Kapur, Adv.
Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Akshat Jain, Adv.
Mr. Avdesh Mandloi, Adv.
Mr. Sayan Ghosh, Adv.
Mr. Karun Shamra, Adv.
Ms. Anupama Ngangom, Adv.
Ms. Rajkumari Divyasana, Adv.

For Respondent(s) Mr. Deepak Khurana, Adv.
Mr. Prateek Yadav, AOR

Hon'ble Mr.Justice Joymalya Bagchi pronounced the judgment of the Bench comprising Hon'ble the Chief Justice of India, Hon'ble Mrs.Justice B.V. Nagarathna and His Lordship.

The appeals are partly allowed in terms of the signed reportable judgment, which is placed on the file.

As a result, the pending interlocutory application, if any, stands disposed of.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR